

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.733/2019

Date of Decision: 6th January, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
 RAVINDER KAUR, MEMBER (J)

1. Vikram Mahadev Hing
 Aged 32 yrs, Indian Inhabitant
2. Smt Shalu Mahadev Hinge
 Aged 63 years, Inhabitant
 Both the applicants are residing
 at Room No.d103, Rundanvan Colony,
 Chinchwade Nagar, Chinchwad,
 Pune - 411 033. ... *Applicant*

(*By Advocate Shri Nikhilesh Pote*)

VERSUS

1. Union of India
 Through the Secretary,
 Ministry of Defense,
 Central Board of Excise and Customs,
 North Block, New Delhi - 110 001.
2. Lt. Commandant Central Ordnance
 Depot, Dehu Road,
 Pune - 900 483
 C/o. 56 APO. ... *Respondents*

ORDER (ORAL)

PER: R. VIJAYKUMAR, MEMBER (A)

When the case was considered, it is found that the orders of this Tribunal passed in OA No.157/2017 on 04.01.2018 have become final because the appeal filed before the Hon'ble High Court was withdrawn and learned

counsel states that he wants to challenge the orders of compulsory retirement passed on 20.07.2007. The charged employee's son then filed an appeal before the Commandant mentioned in the orders of the Disciplinary Authority and although the said application is not before us, it appears that the respondents treated it as a letter issued by applicant No.1 who is not a directly affected party in regard to the orders of compulsory retirement and gave him a reply which has been impugned as Exhibit A and is dated 18.12.2018. There are a large number of other issues in this OA that need attention of the applicant and the learned counsel requests permission to withdraw this application with liberty to file a better application to challenge the orders of compulsory retirement passed by the respondents in 2007.

2. In the circumstances, the permission for withdrawal of OA is allowed.

3. The Original Application is dismissed as withdrawn. MA No.683/2019 stands closed No order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

ma-